



2026:AHC:25687

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4543 of 2026

Ramjeet

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Tripurari Pal
Counsel for Respondent(s)	:	C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel appearing on behalf of State-respondents.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.2, namely, Sub Divisional Magistrate (Judicial), Tehsil Ghosi, District Mau to decide the application under section 116 of U.P. Revenue Code, 2006, Computer Case No. T202315510200356 (Kolahal and 2 others Versus Rammilan and 2 others), pending before him since 06.12.2022 within stipulated period.
4. Heard counsel for the parties present and perused the record.
5. With the consent of the counsel for the parties, the present writ petition is ***disposed of*** finally directing the Respondent No.2, namely, Sub Divisional Magistrate (Judicial), Tehsil Ghosi, District Mau to decide the aforesaid matter filed by the petitioner, expeditiously, without granting any unnecessary adjournment, unless there is no legal impediment.

(Prakash Padia,J.)

February 5, 2026

T.S.